

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 34/TT/2013

Date: 22.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for Asset I :LILO of both circuits of 400 kV D/C KishenpurWagoora T/L along with bays at New Wanpoh& 1 No. 315 MVA, 400/220 kV ICT-I along with associated bays at New Wanpoh and 03 No. 220kV Line Bays associated with NRSS XVI of Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.2.2016:-

- a. Revised tariff forms for 2009-14 tariff period.
- b. Submit the CEA inspection certificate, and trial run certificate from RLDC, for all the assets.
- c. Submit whether the work is complete or not, providing details of the balance/ retention payments claimed during 2009-14 tariff period.
- d. An undertaking/certificate depicting the actual equity infused during the tariff period 2009-14.

- e. An undertaking depicting IDC, IEDC and initial spares discharged on cash basis upto SCOD and from SCOD to COD and then during the tariff period and whether any undischarged liabilities are there.

Yours faithfully,

Sd/-
(V.Sreenivas)
Deputy Chief (Legal)